

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18528/2019

(Arising out of impugned final judgment and order dated 08-09-2017
in CRA No. 279/1998 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)

JASKARAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 84137/2019 - CONDONATION OF DELAY IN FILING
IA No. 84138/2019 - EXEMPTION FROM FILING O.T.)

Date : 15-11-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Ms. Vanshaja Shukla, AOR
Mr. Ekansh Mishra, Adv.
Ms. Anuja P., Adv.

For Respondent(s)

Ms. Aishwarya Bhati, Sr. Adv.
Mr. Chitrangda R., Adv.
Ms. Kirti K., Adv.
Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The prayer for bail is rejected.

Hearing of appeal is expedited, to be included in the final
hearing list in the second week of August, 2020.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

